

Srishti Sharma
Vs.
Union Territory of Chandigarh and others

Present : Ms. Srishti Sharma – Petitioner in person.

Mr. Abhinav Sood, Addl. Standing Counsel, UT Chandigarh
(arguing counsel),

Mr. Himanshu Malik, Junior Standing Counsel, UT Chandigarh,
Mr. Akshay Sharma, Advocate.

Mr. Salil Sabhlok, Senior DAG, Punjab.

Mr. Neeraj Gupta, Addl. Advocate General, Haryana.

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This petition filed in public interest raises the alleged public cause that during December, 2025, at some point of time, Air Quality Index (AQI) in Chandigarh had reached disaster level of 353 and 438.

The petitioner is directed to file relevant data in regard to worst AQI level found in Chandigarh during every month in last five years.

List on 14.05.2026.

(SHEEL NAGU)
CHIEF JUSTICE

(SANJIV BERRY)
JUDGE

April 08, 2026
narotam